

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 211
(IB)-3254(ND)2019
IA/1847/2020

IN THE MATTER OF:

M/s. Burda Druck India Pvt. Ltd.

... **Applicant/Petitioner**

Versus

M/s. Snab Publishers Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 01.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Amar Nath, IRP
Rajeev Kumar advocate for operational creditor

ORDER

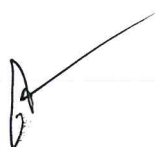
IA-1847/2020: The present Application is filed on behalf of the RP on the basis of Form-FA received from the Applicant Mr. Manish Kumar Singhal, which is at page 25 of the paper book.

Heard the IRP who appears in person.

The IRP submitted that the CIRP was initiated on 20th February, 2020 but the CoC was not constituted. Before the constitution of the CoC, on 3rd March, 2020 the settlement was arrived between the parties. He further submitted that no other claim was received till then.

Considering the submissions and on perusal the averments made in the Application, we notice that the Form-FA duly signed by the Authorised

(Sapna)



Representative of the Applicant Mr. Manish Kumar Singhal is on record. Further, the IRP has submitted that he has received payment of all his claims. Since the settlement has been arrived prior to the constitution of the CoC, we hereby allow the prayer and permit the applicant to withdraw the IB-3254/2019.

Accordingly, the IB-3254/2019 is dismissed withdrawn.

With this, the present IA stands disposed off.



**(L. N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER (J)**